

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to provide for the
establishment of a Permanent
Bench of the High Court at
Calcutta at Siliguri."

The motion was adopted

SHRI PIYUS TIRAKY : I introduce
the Bill.

[English]

STATE OF GOA, DAMAN AND
DIU BILL*

SHRI EDUARDO FALEIRO
(Mormugao) : This is an epoch-making
Bill to grant Statehood to Goa. I beg to
move for leave to introduce a Bill to
provide for the establishment of the State
of Goa, Daman and Diu and for matters
connected therewith.

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to provide for the
establishment of the State of
Goa, Daman and Diu and for
matters connected therewith."

The motion was adopted

**

SHRI EDUARDO FALEIRO : I
introduce the Bill.

CONTRACT LABOUR (REGUL-
ATION AND ABOLITION) AMEND-
MENT BILL*

(Amendment of section 1, etc.)
[English]

SHRI BASUDEB ACHARIA
(Bankura) : I beg to move for leave to
introduce a Bill to amend the Contract
Labour (Regulation and Abolition) Act,
1970.

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to amend the Contract
Labour (Regulation and
Abolition) Act, 1970."

The motion was adopted.

SHRI BASUDEB ACHARIA : I intro-
duce the Bill

RESERVATION OF POSTS IN
GOVERNMENT SERVICES AND
SEATS IN EDUCATIONAL INSTI-
TUTIONS (FOR ECONOMICALLY
WEAKER SECTION OF PEOPLE)
BILL*

[Translation]

SHRI RAM NAGINA MISHRA
(Salempur) : I beg to move for leave to
introduce a Bill to provide for reservation
of posts in Government services and
seats in educational institutions for
persons belonging to economically
weaker section of people.

[English]

MR. DEPUTY SPEAKER : The ques-
tion is :

*Published in Gazette of India Extrarodinary Part II, Section 2, dated 10-5-1985.
**Introduced with the recommendations of the President.